

है और एक स्थायी काउंसिल रॉचो न्याय-पोड के लिए है ।

तोन स्थायी काउंसिलों में से, एक (श्री अफताब आलम) अल्पसंख्यक समुदाय के हैं ।

उच्च न्यायालयों के न्यायाधीशों की नियुक्ति और पद की शर्तें भारत के संविधान के अनुच्छेद 217 द्वारा शासित हैं । किसी अधिवक्ता को इस प्रकार नियुक्त न किए जाने से, यदि वह अन्यथा उच्च न्यायालय के न्यायाधीश के पद पर नियुक्त किए जाने के योग्य हो तो उक्त पद पर नियुक्त किए जाने के लिए उस पर विचार किए जाने का बर्ज़न नहीं होता ।

Samachar Bharati

13. DR. BAPU KALDATE; Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the news-agency 'Samachar Bharati' has obtained a certificate to function as a 'Public Limited Company' ;

(b) if so, since when and what are the names of the members of its Board of Directors;

(c) whether Government have received complaints regarding irregular functioning and violation of statutory provisions of the Company Law by 'Samachar Bharati';

(d) whether any action has been taken against the 'Samachar Bharati' and

(e) if go, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) Yes, Sir. M/s Samachar Bharati, which was registered on 33-7-3962 as a public company limited by shares and licensed under Section 25 of the Companies Act, 1956, was issued the business commencement certificate pursuant to Section

149(3) of the said Act on 19-9-1962. As per latest Annual Return made upto 29-1-1983 filed by the company with the Registrar of Companies, the Board of Directors of the company consists of:—

Dr.] L. M. Singhvi

Shri A. K. Jain

Shri Sachidanand Vatsayan

Shri Shanker Dayal Singh

Shri Sri Kant Verma

Shri Ramesh Chandra Jain

Dr. Hari Vanch Ray Bachchan

Shri Tapeswar Singh

Shri Shardool Vikram Gupta

Shri R. C. Bharadwaj

Shri Shanker Rao Londhi (ex-officio)

Shri G nan-Shyam Pankaj

(c) Yes, Sir.

(d) and (e) The complaints referred to in (c) above are still under examination by the Registrar of Companies, Delhi, and no action has yet been taken against the company. Action, if any warranted under the law, would be taken after the examination as aforesaid is concluded.

Differential of Salary paid to employees of Samachar Bharati

14. DR. BAPU KALDATE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) what is the total amount paid to 'Samachar Bharati' news-agency by way of differential of salary to the employees as a result of commitment made by Government up-to-date;

(b) whether Government have received utilisation certificate of such amounts duly authorised by concerned authorities; and

(c) what are the names of the employees who were entitled for salary differential but have left 'Samachar Bharati' after 1978 and whether the payment regarding these

employees was stopped by his Ministry?

. THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) An amount of Rs. 25,15,738.74 P. has been paid upto 31-3-84 -to 'Samachar Bharati' on account of salary differential.

(b) Yes, Sir. However,, the Utilisation Certificate in respect of the grant-in-aid released for the year 1983-84 in March, 1984, duly authenticated by a Chartered Accountant, has not been furnished by the news agency. The news agency igore-quired to furnish it by 30lh April, 1984 at the latest.

(c) The names of the employees who left the service of Samachar Bharati after 13-4-78 as per the details so far furnished by the news agency are given in the attached statement. No salary differential in respect of these employees has been paid with effect from the dates they left the service of 'Samachar Bharati'.

Statement

Names of the Employees of Samachar Bhoiati toho ceased to be in service of the News Agencies at/er 13-4-78

S. No.	Names
1	Shri Abdul Nadar
2	Shri M. M. Menon
3	Shri T. Narayan
4	Miss Madhu Bala
5	Shri Jivan Chand Sharma
6	Shri Ramji Mishra
7	Shri Laxmi Chand
8	Shri Madhukar Karade
9	Shri D. R. Deshpande
10	Kurn. B. Suri
11	Shri O. M. Prakash
12	Shri A. Prakash
13	Shri Somnath Soni
14	Shri Ashok Sharma
15	Shri Rajendra Srivastav

S. NO.	Names
16	Smt. Salmi Zaidi
17	Shri Rajeev Pandey
18	Shri R.K. Mishra
19	Shri Virendra Verma
20	Shri 'Ajit Govind Gogate
21	Shri H. M. Rawat
22	Shri Sharad Diwivedi
23	Shri M. K. Sathayae
24	Shri Laxman Das
25	Shri Manohar Lal
26	Shri Dilip Pandey
27	Shri D. J. Sule
28	. Shr i Akshya Mudgal
29	Shri Dilip Vasant Chawre
30	Shri D. S. Sesharaghvachi

Rehabilitation grant and loans given to Samachar Bharati and Htadustam Samachar

15. DR. BAPU KALDATE; Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the amount of rehabilitation grant and loans given to 'Samachar Bharati' and 'Hindustan Samachar. since AP^{ril}> 1978,

(b) whether Government have received the utilisation certificate.

(c) whether the loan for the purchase of teleprinters has been properly used and teleprinters purchased: and

(d) if not, what action has been taken by Government for misuse of the loans?

^ THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) 'Hindustan Samachar' and 'Samachar Bharati' were sanctioned a Developmental Loan of Rs. 8.50 lakhs each on the 8th February, 1989 and the 2nd March, 1979 respectively for the purchase of teleprinters. No rehabilitation grant was released to these' news agencies after March, 1978.